

ITEM NO.32 Court 10 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 13167/2021

(Arising out of impugned final judgment and order dated 05-07-2021 in SPLA No. 52/2008 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SANJAY KUMAR SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.106368/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.106367/2021-EXEMPTION FROM FILING O.T.

IA No. 106368/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 106367/2021 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 14832-14833/2021 (XI)

(FOR EXEMPTION FROM FILING O.T. ON IA 119409/2021

IA No. 119409/2021 - EXEMPTION FROM FILING O.T.)

Date : 18-11-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. V. K. Shukla, Sr. Adv.

Ms. Parul Shukla, AOR

Mr. S. B. Shukla, Adv.

Mr. M. C. Dhingra, Advocate

Mr. Vikrant Yadav, Advocate

Mr. Gaurav Dhingra, Advocate On Record

For Respondent(s) Mr. Harish Pandey, AOR

Mr. Abhinav S. Agrawal, Adv.

Mr. Brijendra Singh, Adv

Mr. Shishir Kumar Saxena, Adv

Mr. R.N. Pareek, Adv

Mr. Jagdambha Singh, Adv

Mr. Kanishk Chaudhary, Adv
Mr. Praveen Swarup, Adv

Mr. Ashutosh Kumar Sharma, AOR
Mr. Sandeep Sharma, Adv.
Mr. Ramnesh Kr. Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The matter stands adjourned by four weeks in terms of the letters circulated by the learned counsel for the respondent No.1-4 and respondent No.5 respectively.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER